

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1376(KB)2018
IA(I.B.C)/768(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL 2024

IN THE MATTER OF	DEWESH AUTO CREATIVE SERVICES PRIVATE LIMITED VS A.K. POWER INDUSTRIES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Aparajita Rao, Adv.] For the Liquidator
Ms. S. Roy, Adv.

ORDER

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/768(KB)2024:**
 - a. This is an application for seeking extension of 6 (six) months from 19.04.2024. Ld. Counsel for the Liquidator states that Petitioner has visited the factory of the Corporate Debtor for removal of the Plan and Machinery and handing over possession of the same to the Successful Purchaser.
 - b. But, the Petitioner are resisted by an Advocate claiming himself as the Counsel of the Suspended Board of Directors alleging that there was an order of injunction from the Civil Court at Howrah and also the Petitioner has been restrained entering into the factory premises. But the petitioner has not provided any order copy of the same.
 - c. In view of the above, we allow 6 months extension from 19.04.2024. The Liquidator is directed to complete the whole process with the extended time period positively.
 - d. With the above directions, this **IA(I.B.C)/768(KB)2024 is allowed and disposed of accordingly.**
3. **List this matter on 10.05.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**